

IN THE INCOME TAX APPELLATE TRIBUNAL “SMC” BENCH: KOLKATA
[Before Shri Mahavir Singh, JM]

I.T.A No.874/Kol/2015
Assessment Year: 2008-09

Binit Kumar Jha
(PAN: ADEPJ8652J)
(Appellant)

Vs. Income-tax Officer, Wd-2(1), Hooghly

(Respondent)

Date of hearing: 11.03.2016
Date of pronouncement: 11.03.2016

For the Appellant: N O N E
For the Respondent: Shri Rajat Kr. Kureel, JCIT, Sr. DR

ORDER

Per Shri Mahavir Singh, JM:

This appeal by assessee is arising out of order of CIT(A)-XXXVI, Kolkata vide Appeal No. 654/CIT(A)-XXXVI/Kol/ITO, Wd-2(1)HG/2010-11 dated 10.10.2014. Assessment was framed by ITO, Wd-2(1), Hooghly u/s. 143(3) of the Income-tax Act, 1961 (hereinafter referred to as “the Act”) for Assessment Year 2008-09 vide his order dated 29.12.2010.

2. None appeared for and on behalf of assessee at the time of hearing of this appeal. At the outset, it is noticed that this appeal was adjourned earlier on many occasions at the behest of the assessee. The last adjournment was given on 02.02.2016 fixing the hearing on 11.03.2016. Today, i.e. on 11.03.2016 also none appeared on behalf of assessee. This being appeal filed in 2015, it seems that assessee is not interested in prosecuting the appeal as none is present before us at the time of hearing. Hence, the appeal of assessee is dismissed for non-prosecution applying the decision of Hon’ble Delhi Tribunal in the case of CIT vs. Multiplan India Pvt. Ltd., 38 ITD 320.

3. In the result, appeal of assessee is dismissed.

4. Order is pronounced in the open court.

Sd/-
(Mahavir Singh)
Judicial Member

Dated : 11th March, 2016

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. APPELLANT – Shri Binit Kumar Jha, Boinchee, G. T. Road, Dist. Hooghly, WB, Pin-712134
2. Respondent –ITO, Wd-2(1), Hooghly.
3. The CIT(A), Kolkata
4. CIT , Kolkata
5. DR, Kolkata Benches, Kolkata

/True Copy,

By order,

Asstt. Registrar.